

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/1292/2024 IN C.P. (IB)/644(MB)2020

IN THE MATTER OF

KALINDI GREEN VENTURES

VS

DK INFRASTRUCTURE PVT LTD

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Mitali Bhatt (PH)
For the Respondent:

ORDER

I.A. 1292/2024

The Ld. Counsel for the Applicant very fairly submits that the present application may be adjourned as they have already received two plans which are under consideration and on approval of the same he shall be coming back with the resolution plan. In view of the request made, adjourned to **13.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)